

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 79 of 2023)

IN THE MATTER OF:

Hari Prakash

..... Applicant

Versus

**Uttam Sugar Mills Ltd.,
Libberhedi & Ors.**

..... Respondents

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	Reply filed by the Respondent No.4 i.e. M/s Sagar Paper Mills (P) Ltd.	1-7
2.	Affidavit	8
3.	<u>Annexure: R4/A</u> Copy of the Consolidated Consent to Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule – 6 (2) of the Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016	9-11
4.	<u>Annexure: R4/B</u> Copy of Application for renewal of the No-Objection Certificates (NOCs) dated 09.01.2023	12
5.	<u>Annexure: R4/C</u> Copy of the ETP Adequacy Report prepared by Central Pulp & Paper Research Institute, Saharanpur (U.P.)	13-21
6.	<u>Annexure: R4/D (Colly)</u> Photographs of the electromagnetic flow-meter and the Online Monitoring System (OCEMS)	22-23
7.	<u>Annexure: R4/E (Colly)</u> Copies of the various test reports issued by Econ Laboratory & Consultancy, Dehradun, Uttarakhand	24-27

8.	<u>Annexure: R4/F (Colly)</u> Photographs of the plantation /green belt developed by the answering Respondent	28-29
9.	Vakalatnama	30
10.	Proof of Service	31



ANUBHAV ANAND ARON, ABHINAV ANAND

(Advocates for the Respondent No.4)

A-901, Apex Golf Avenue, Sector-1,
Greater Noida (West), U.P. – 201 306

Mob: 9811764256, 9582416270

Email: abhinav.legal@gmail.com

Place: NEW DELHI

Date: 18/4/24

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

(Original Application No. 79 of 2023)

IN THE MATTER OF:

Hari Prakash

..... Applicant

Versus

**Uttam Sugar Mills Ltd.,
Libberhedi & Ors.**

..... Respondents

**REPLY FILED BY THE RESPONDENT NO.4 i.e. M/S SAGAR
PAPER MILLS (P) LTD.**

MOST RESPECTFULLY SHEWETH:

1. That the present reply has been filed by the Respondent No.4 i.e. M/s Sagar Paper Mills (P) Ltd. [hereinafter referred to as the “answering Respondent”] as the answering Respondent was impleaded in the captioned Original Application vide Order dated 09.01.2024 passed by this Hon’ble Tribunal and was permitted to file its reply/response in view of the Joint Committee Report dated 17.03.2023.
2. That the answering Respondent is a company registered under the Companies Act, 1956 having its manufacturing Unit at: Khasra No. – 223 & 225, 5th KM Stone Mangalore – Jhabrera Road, Latherdeva Hoon, Tehsil – Roorkee, District – Haridwar, Uttarakhand.
3. That the answering Respondent is filing present Reply through Sh. Anil Kumar, who, being the director of the Respondent No.4, is duly authorized to sign & verify this present Reply, to file documents, to sign Vakalatnama, to depose before this Hon’ble Tribunal and to do all such other act (s) as may be necessary for this present Reply.

4. That at the outset, the answering Respondent denies each and all the statements, averments and allegations made with respect to the answering Respondent by the Applicant in the captioned Original Application which are contrary to or inconsistent with what has been stated herein below and the said contents are deemed to be specifically denied and set traversed in seriatim.
5. That the grievance /allegation of the Applicant in the captioned Original Application is regarding the discharge of the untreated industrial effluent in Shila Khala (drain), which later joins River Kali, in Village Ransura, District – Saharanpur, Uttar Pradesh, resulting in serious diseases like cancer, T.B. etc and also resulting in death of fish and other aquatic life. That further grievance /allegation of the Applicant in the captioned Original Application is that the animal drinking polluted water are also affected and so are the trees in the concerned area.
6. That this Hon'ble Tribunal, vide Order dated 10.02.2023, constituted a Joint Committee comprising of CPCB, UPPCB and the District Magistrate, Saharanpur and directed the said Joint Committee to submit factual and action taken Report within two months.
7. That in compliance to the Order dated 10.02.2023 passed by this Hon'ble Tribunal a Joint Committee was constituted and the said Joint Committee has conducted the survey & inspection of the concerned area including inspection of the concerned industrial units and mapping of Shila Khala (drain) and Mundet drain during 21/06/2023 & 22/06/2023. That the said Joint Committee, during the aforesaid survey & inspection, has also collected samples of waste-water and ground-water, which were analysed in CPCB

laboratory, Delhi. That thereafter, the said Joint Committee filed a Joint Inspection Report dated 17.03.2023 before this Hon'ble Tribunal.

8. That a perusal of the said Joint Inspection Report dated 17.03.2023 shows that door-to-door survey was conducted by the Superintendent of the Community Health Centre in the Ransaura Village and there was no such disease in an alarming number, as alleged by the Applicant. That further, the Community Health Officer (CHO), Ransaura Village, in his statement to the Joint Committee stated that no patient suffering from cancer or mouth cancer has appeared in his records. That, moreover, the Deputy Chief Veterinary Officer, Deoband conducted an inquiry in the allegations raised by the Applicant and has concluded that neither any disease related to skin or stomach were reported in domestic animals of Ransaura Village nor there has been any outbreak of any infectious disease in the past years. That further, the Executive Engineer of UP Jal Nigam (Rural) carried out sampling of ground-water from six locations at Village Ransaura and as per the analysis results the water was found suitable for drinking.
9. That further a perusal of the findings of the said Joint Inspection Report dated 17.03.2023 pertaining to the answering Respondent shows that the parameters of the ETP outlet are within the prescribed norms. That further no bypass was found by the Joint Committee and the answering Respondent is complying the discharge norms.
10. That the answering Respondent is engaged in the business of manufacturing & sale of kraft paper from indigenous waste paper depending on the current market requirement. That the answering

Respondent has a single paper machine for the said kraft paper production. (9)

11. That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry. That the answering Respondent carries out its operation in such a way so as to protect & preserve the environment and also is committed to deliver to the consumer, products that meet high quality specifications for which very stringent quality measures are followed by the answering Respondent in its various stages of the manufacturing process.
12. That the answering Respondent had valid consents both under the Water (Prevention and Control of Pollution) Act, 1974 as well as Air (Prevention and Control of Pollution) Act, 1981 which were valid till 31.03.2023. That the answering Respondent also have the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 which was also valid till 31.03.2023. That the answering Respondent has applied for the renewal of the aforesaid consolidated consent on 27.03.2023. Copy of the Consolidated Consent to Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule – 6 (2) of the Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016 is annexed as **Annexure: R4/A**.
13. That presently the answering Respondent is meeting its fresh water requirement from ground water through 2 (Two) bore-wells. That

the answering Respondent had No-Objection Certificates (NOCs) for both of its said 2 (Two) bore-wells issued by the Central Ground Water Authority (CGWA) which was valid till 25.08.2022, however, the answering Respondent has duly applied for the renewal of the said No-Objection Certificates (NOCs) on 09.01.2023. Copy of Application for renewal of the No-Objection Certificates (NOCs) dated 09.01.2023 is annexed as **Annexure: R4/B.**

14. That the industrial waste water generated by the answering Respondent is treated by the answering Respondent with an Effluent Treatment Plant (ETP) consists of Hill Screen, Equalization Tank, Primary Clarifier, Aeration Tank, Secondary Clarifier, Multi Grade Sand Filter - Tertiary Treatment System, Sludge Drying Beds.
15. That the combined effluent from equalization tank is clarified in a Primary Clarifier followed by biological treatment in Aeration Tank provided with diffused aeration system for proper metabolic activity of microbial culture. That in aeration tanks, the essential nutrients in the form of Urea & DAP (BOD: N:P – 100:5:1) are added for facilitating the growth of micro-organisms. That post aeration, the waste water is clarified in a secondary clarifier followed by tertiary treatment through dual media filter. That a part of the treated effluent is reused in pulp mill and the rest is discharged into the local drain. That while a part of the secondary sludge is re-circulated back into aeration tank and the rest is disposed off along with the underflow of the primary clarifier after dewatering through filter press. Copy of the ETP Adequacy Report prepared by Central Pulp & Paper Research Institute, Saharanpur (U.P.) is annexed as **Annexure: R4/C.**

16. That electromagnetic flow-meter is duly installed at the outlet of the Effluent Treatment Plant (ETP) of the answering Respondent. That Online Monitoring System (OCEMS) have been duly installed at the outlet of the Effluent Treatment Plant (ETP) of the answering Respondent which have been connected to the servers of both the Central Pollution Control Board (CPCB) and Uttarakhand Pollution Control Board. That moreover the answering Respondent also have a dedicated ETP Laboratory for monitoring of pollution parameters. Photographs of the electromagnetic flow-meter, and the Online Monitoring System (OCEMS) are collectively annexed as **Annexure: R4/D (Colly)**.
17. That the answering Respondent, being a responsible corporate citizen, keeps a regular check by itself on the pollution control equipments installed by it in its unit and time & again analysis the parameters of both the treated effluent and gaseous emissions generated by the unit of the answering Respondent. That various test reports of both the treated effluent as well as gaseous emissions generated by the unit of the answering Respondent shows that their parameters are well within the prescribed limits and, therefore, the answering Respondent is duly complying with the environmental norms. Copies of the various test reports issued by Econ Laboratory & Consultancy, Dehradun, Uttarakhand are collectively annexed as **Annexure: R4/E (Colly)**.
18. That the answering Respondent has developed green belt in the open area within the premises. Photographs of the plantation /green belt developed by the answering Respondent are collectively annexed as **Annexure: R4/F (Colly)**.

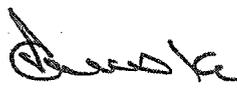
7

PRAYERS:

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (i) Dismiss the Original Application being O.A. No. 79 of 2023 titled as "*Hari Prakash Vs. Uttam Sugar Mills Ltd., Libberhedi & Ors.*" filed by the Applicant in as far as it is related with the answering Respondent;
- (ii) Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.

For Sagar Paper Mills Pvt. Ltd.


Director

RESPONDENT NO.4
[M/s Sagar Paper Mills (P) Ltd.]

THROUGH





ANUBHAV ANAND ARON, ABHINAV ANAND

(Advocates for the Respondent No.4)

A-901, Apex Golf Avenue, Sector-1,
Greater Noida (West), U.P. – 201 306

Mob: 9811764256, 9582416270

Email: abhinav.legal@gmail.com

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..... Applicant

..... Respondents

10-04-2024



AFFIDAVIT

I, Anil Kumar aged about 64 years S/o Sh. Suganchand, director of M/s Sagar Paper Mills (P) Ltd. having its Unit at: Khasra No. - 223 & 225, 5th KM Stone Mangalore - Jhabrera Road, Latherdeva Hoon, Tehsil - Roorkee, District - Haridwar, Uttarakhand (the Respondent No.4 herein) do hereby solemnly affirm state as under:-

1. That I am the director of M/s Sagar Paper Mills (P) Ltd. (the Respondent No.4 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.
2. That the accompanying Reply has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.

Contents affirmed and sworn before

3. That I have read and understood the content of the accompanying Reply and present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from.

For Sagar Paper Mills Pvt. Ltd.

[Signature]
Director
DEPONENT

IOBAL AHMED
MA (English) L.L.B.
Advocate
Regd No. 1004/2024
Notary Regd. No. 1004/2024
Dist. Haridwar, Uttarakhand

VERIFICATION:

Verified at *Roorkee* on this *10* day of *April* 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.

For Sagar Paper Mills Pvt. Ltd.

IDENTIFIED BY

[Signature]
Director
DEPONENT

SEWA RAM
Advocate
Civil Court Roorkee
Reg. No. 2508/84

N.R. Sr. No. 512/T
TIME 1-20 P.M.
Dated 10-04-2024





HEAD OFFICE
Uttarakhand Environment Protection and Pollution Control Board
29/20, Nemi Road, Dalanwala, Dehra Dun (Uttarakhand)

Phone : 0135-2658086, Fax : 2718092, Web : www.ueppcb.uk.gov.in, E-mail : msukpcb@yahoo.com

UEPPCB/HO/Con-S-33/2018/ 478

Date: 15/06.2018
 REGD. POST

To,
 M/s Sagar Paper Mills Pvt. Ltd,
 Khasra No. 223 & 225, 5th K.M.
 Manglore-Jhabrera Road,
 Latherdeva Hoon, Tehsil-Roorkee,
 Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

PCB ID - 14735	Inward ID -238910
CCA (Renewal)	Date : 27.03.2018
Consent No.38177/1828	

CCA is hereby granted to M/s Sagar Paper Mills Pvt. Ltd located at Khasra No. 223 & 225, 5th K.M. Manglore-Jhabrera Road, Latherdeva Hoon, Tehsil-Roorkee, Distt- Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2023 and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 11.36 Crs :-

S. No.	Last CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Craft Paper	3300 MT	Craft Paper	3300 MT

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	1200 (100% recyclable)	1200 (100% recyclable)
Sewage	5	5

- (ii) Trade Effluent Treatment and Disposal :- The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

1	pH	Between	6.5 to 8.5
2	Total Suspended Solids	Not to exceed	30mg/l
3	BOD (3 days 27°C)	Not to exceed	20 mg/l
4	COD	Not to exceed	200 mg/l
5	TDS	Not to exceed	1800 mg/l
6	AOx	Not to exceed	8 mg/l
7	SAR	Not to exceed	10 mg/l
8	Colour	Not to exceed	250 PCU

- (iv) **Sewage Treatment and Disposal:** The applicant shall provide appropriate treatment to the domestic waste water and disposed it as per prescribed standards.

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	Boiler (12TPH) x 1	30	Coke	-	Multi Cyclone Dust Collector, Natural Draft, Settling Chamber, Hood Cover	150mg/NM ³

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) Number of authorization and date of issue : 1823/15/16/18
- (ii) The Factory Manager of M/s Sagar Paper Mills Pvt. Lt., Haridwar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I - 5.1	0.500	Recyclable

- (iv) The authorization shall be in force for a period upto 31.03.2023.
- (v) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

(11)

UEPPCB

Terms and conditions of authorization:

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
 - (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
 - (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for manufacturing of craft paper using waste paper as raw material only.
 6. **Compulsory documents to be submitted by the Industry/Unit :-**
 - (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
 7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.


Member Secretary

Copy to: Regional Officer, Uttarakhand Environment Protection and Pollution Control Board, Roorkee, Distt- Haridwar for information and compliance of the same.


Scientific Officer

607

ANNEXURE: R4/B

(12)

Government of India
Ministry of Jal ShaktiDepartment of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Application for Issue of NOC to Abstract Ground Water (NOCAP)Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Save As Draft Application For Renewal of NOC)

Application Number : 21-4/490/UT/IND/2017

Applied For Renewal : 1st

(Scanned copy of this page after signature and seal should be attached at "Application with Signature and Seal" in attachment section before submission of application)

Name of Industry:	SAGAR PAPER MILLS PRIVATE LIMITED MANGLORE JHABREDA ROAD VILLAGE LATHERDEVA HUNN DISTRICT HARIDWAR
Location Details of the Industrial Unit	
Address Line 1 :	SAGAR PAPER MILLS PRIVATE LIMITED MANGLORE JHABREDA ROAD
Address Line 2 :	VILLAGE LATHERDEVA HUNN
Address Line 3 :	
State:	UTTARAKHAND
District:	HARIDWAR
Sub-District:	NARSAN
Village/Town:	Lathardeva Hoon
Net Ground Water(m ³ /day):	900.00
Area Type Category :	Safe

INDUSTRIAL USE- Self Declaration

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

I do hereby certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I do hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of the authority.

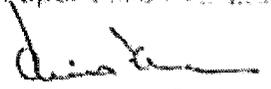
यह प्रमाणित करता हूँ कि ऊपर प्रस्तुत किये गये आँकड़े और जानकारी मेरे ज्ञान और विश्वास के अनुसार सही हैं और मुझे पता है कि यदि प्रस्तुत आँकड़े / सूचना का कोई भी भाग किसी भी स्तर पर गलत या भ्रमक पाया जाता है, तो आवेदन बिना किसी पूर्व सूचना के निरस्त कर दिया जाएगा।

इसके द्वारा घोषित करता हूँ कि आवेदन पत्र में निर्धारित सभी अनिवार्य दस्तावेजों को अपलोड किया गया है और कोई रिक्त / अप्रासंगिक दस्तावेज अपलोड नहीं किया गया है। मुझे यह भी पता है कि कोई भी गलत दस्तावेज अपलोड करने पर मेरे आवेदन को बिना किसी सूचना के निरस्त कर दिया जाएगा।

ह प्रमाणित करता हूँ कि उद्योग / परियोजना / इकाई के खिलाफ आज तक भूजल निकासी / प्रदूषण से संबंधित कोई भी मामला किसी भी न्यायालय में लंबित नहीं है। इस आवेदन की प्रक्रिया के दौरान भूजल निकासी / प्रदूषण के संबंध में कंपनी / परियोजना / इकाई के खिलाफ दायर किसी भी मामले को तुरंत को भू ज प्राधिकरण के ध्यान लाउंगा।

इस बात का वचन देता हूँ कि यदि किसी भी वैधानिक प्राधिकरण द्वारा फर्म पर कोई पर्यावरणीय क्षतिपूर्ति / जुर्माना लगाया जाता है, तो मैं प्राधिकरण को उस निर्णय का पालन करूंगा।

For Sagar Paper Mills Pvt. Ltd.



Director

Date : 09/01/2023

Place : Sagar paper mills PVT.LTD Lathardeva hunn.

Associated User : tyagiji123

Name & Signature of the applicant

(With official seal)

07/01/2023 03:07 PM

Page 1 of 2

608

ANNEXURE: R4/c

(18)

TECHNICAL REPORT

ON

**Adequacy of Existing Effluent Treatment Plant for
Treatment of Effluent to be Generated from
Proposed Capacity Expansion i.e. 120 tpd Kraft
Paper using Waste Paper**

AT

**Sagar Paper Mills Pvt. limited
5th Km Mangalore-Jhabrera Road, Lather Deva Hunn
Hardwar (U.K.)**

Prepared By



**Central Pulp & Paper Research Institute
Saharanpur**

December 2016

CONTENTS

S. No.	Title	Page No
1.0	Background of the mill	1
2.0	Proposed Production Capacity Expansion	1
3.0	Objective of the Report	2
4.0	Fresh Water Usage	2
5.0	Expected Waste Water Characteristics	3
6.0	Existing Effluent Treatment Plant	3
7.0	Adequacy Assessment of Existing Effluent Treatment Plant in Context of Increased Production Capacity	4
8.0	Operation & Maintenance of ETP	6
9.0	Remarks	7
	Annexure -I	ETP Figure

(15)

1.0 BACKGROUND OF THE MILL

Sagar Paper Mills Pvt. Ltd is a waste paper based paper mill located at 5th Km , Mangalore – Jhabrera Road , Lather Deva Hunn, District Hardwar, Uttarakhand At present the mill is manufacturing 80 tpd kraft paper from indigenous waste paper. The mill has single paper machine along with facilities for process of waste paper as indicated in Fig .1:

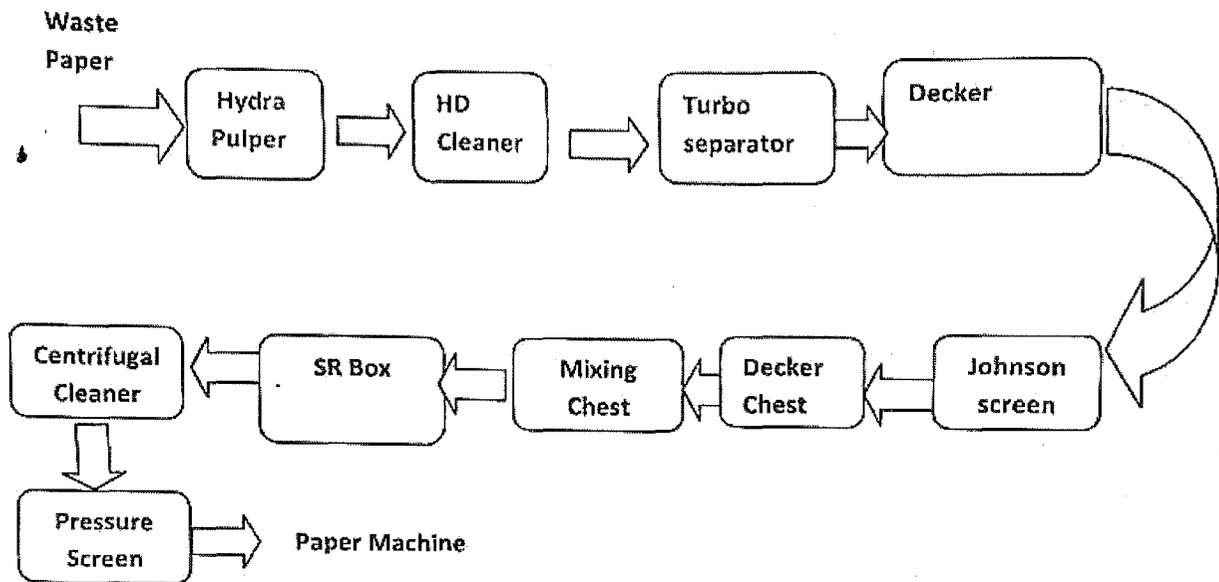


Fig.1: Process Flow Chart of Sagar Paper Mills Pvt. Ltd, Uttarakhand

2.0 PROPOSED PRODUCTION CAPACITY EXPANSION

The mill proposes to expand production capacity from existing 80 tpd to 120 tpd kraft paper. The additional proposed capacity expansion will also be met only through waste paper. As per mill submission the proposed capacity expansion will be achieved through modifications in the existing paper machine itself.

de

3.0 OBJECTIVE OF THE REPORT

The aim of the present report is to assess the adequacy of existing ETP for treatment of effluent to be generated from proposed capacity expansion from 80 to 120 tpd kraft using waste paper to meet the discharge norms under CPCB charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries in Ganga River Basin.

Sr. No.	Parameter	Discharge Norms
1.	Waste Water Volume, m ³ /t	6.0
2.	TSS, mg/l	< 30
3.	COD, mg/l	< 150
4.	BOD, mg/l	< 20
5.	Colour, PCU	< 150

4.0 FRESH WATER USAGE

In the mill, the fresh water is basically ground water which is used mainly in showers on paper machine for cleaning and washing of wire & felt, pulp washer, boiler, sealing & cooling etc. The expected fresh water consumption at proposed production capacity of 120 tpd is given below:

Details	Fresh Water Consumption	
	@ 80 tpd (Existing)	@ 120 tpd (After Proposed Expansion)
Pulp Mill, m ³ /d	Nil	Nil
Paper Machine, m ³ /d	540	750
Boiler, m ³ /d	35	75
Cooling & Sealing, m ³ /d	-	
Miscellaneous, m ³ /day	10	10

Total	Water Consumption		
	m ³ /day	585	835
	m ³ /t paper	7.3	7.0

5.0 EXPECTED WASTE WATER CHARACTERISTICS

The characteristics of effluent generated from existing 80 tpd kraft paper and from proposed production capacity expansion i.e. 120 tpd kraft paper are given below:

Parameter	At Existing 80 TPD Kraft Paper Production	At Proposed 120 TPD Kraft Paper Production
Effluent Volume, m ³ /d	400	700
pH	6.0	5.5 - 8.5
T.S.S., mg/l	310	315
COD, mg/l	2600	2680
BOD, mg/l	1127	1150

6.0 EXISTING EFFLUENT TREATMENT PLANT

The effluent treatment system is based on conventional activated sludge process. As indicated in Fig. 2 the combined effluent from equalization tank is clarified in a Primary Clarifier followed by biological treatment in Aeration tank provided with diffused aeration system with two blowers of total 40 HP capacity to maintain the dissolved oxygen level required for proper metabolic activity of microbial culture. In aeration tanks, the essential nutrients in the form of Urea & DAP (BOD : N : P – 100 : 5 : 1) are added for facilitating the growth of microorganisms.

Post aeration, the waste water is clarified in a **Secondary Clarifier** followed by tertiary treatment through **Dual Media Filter**. A part of treated effluent is reused in pulp mill and the rest is discharged into the local drain.

While a part of secondary sludge is re-circulated back into aeration tanks and the rest is disposed off along with the underflow of primary clarifier after dewatering through filter press. The mill has online monitoring system and dedicated ETP lab for monitoring of pollution parameters.

7.0 ETP ADEQUACY ASSESSMENT

*As per charter norms of Waste Water Discharge for kraft paper based mills : 6 m³ / t paper

Design Criteria for ETP Adequacy Evaluation :

Proposed Capacity, tpd	120
Fresh Water Consumption, m ³ /day	835
Volume of Waste Water Discharged, m ³ / day	700* (29 m ³ /hr)
Characteristics of Combined Effluent	
pH	6.5-8.5
TSS, mg/l	315 (208 kg/d)
COD, mg/l	2680 (1770 kg /d)
BOD, mg/l	1150 (805 kg/d)

- Clarifier – SOR - < 20 m³/m².d,
- Suspended solids – in overflow - < 200 mg/l.,
- Aeration Process – VLR – 0.50 – 0.65 kg BOD/m³.d.,
- MLSS – 3000 - 3500 mg/l
- Oxygen required – 1.5 – 2.0 kg/kg BOD

19

ETP Adequacy Assessment

S.No	ETP units	Specifications	Remarks
i)	Hill Screen	--	Advised for installation of effective fiber recovery system
ii)	Equalization Tank	Capacity - 100 m ³ Retention Time - 3.5hr	Adequate Advised for air mixing system
iii)	Primary Clarifier	Capacity - 225 m ³ Surface Area - 63.6 m ² Retention time- 8.0 hr SOR - 11 m ³ /m ² .d	Adequate to handle the effluent volume generated after proposed capacity expansion
iv)	Aeration Tank Effluent flow- 875 m ³ / day - 36 m ³ /hr BOD Load ~ 644 kg/ d = 27 kg/hr	Capacity - 1,100 m ³ Retention time : 33 hr VLR - 0.58 kg BOD/m ³ /d O ₂ required - 54 kg/hr O ₂ available - 120 kg/hr (02 x 40 HP blowers)	Adequate to handle the expected effluent volume & BOD generated after proposed capacity expansion
v)	Secondary Clarifier	Capacity - 275 m ³ Surface area - 78.6 m ² Retention time- 8.33 hrs SOR - 10.17 m ³ /m ² .d	Adequate to handle the effluent volume generated after proposed capacity expansion.
vi)	Tertiary treatment : Multi Grade Sand Filter (01 No.)	Capacity: 60 m ³ /hr	Adequate Advised to install one additional Multi Grade Filter
vii)	Sludge drying Beds (04 Nos.)	Total Capacity : 360 m ³	Adequate -Suggested to install mechanical system for dewatering of ETP sludge.
viii)	Online monitoring system	-	Installed

S.0 OPERATION & MAINTENANCE OF ETP

To achieve the designed performance from ETP, it is necessary to operate it under optimum conditions so as to meet the environmental discharge standards. Following are the suggested measures, the mill should adopt for proper and optimum performance of of ETP:

- ETP Operation as per designed specification
- Stable effluent flow and quality to avoid shock load.
- Ensure regular addition of nutrients like urea & Di-ammonium phosphate in the aeration tank (BOD: N: P - 100: 5: 1) to ensure proper microbial growth and MLSS concentration 2500-3500 mg/l
- Maintain desired level of DO in the aeration tank (1-2 mg/l).
- Periodic & timely withdrawal of settled sludge from the clarifiers as well as optimum recirculation / wastage of secondary sludge
- Proper maintenance of electric motors and pumps etc.
- Use of coagulant & effective settling of suspended solids in primary clarifier.
- Regular monitoring of ETP through analysis of pollutional parameters at frequency / schedule mentioned as under:
- Regular calibration of on-line flow meter

Parameters	Frequency of analysis
pH	Daily
Suspended Solids	Daily
Total Dissolved Solids	Daily
COD	Weekly
BOD	Fortnightly

dda

8.0 REMARKS

Based on information provided by mill and the expected pollution load assessed, the existing ETP consisting Hill screen, Equalization tank, Primary Clarifier, Aeration Tank, Secondary Clarifier, MGF (01) and sludge drying beds (4) and details given in text (Fig I) after addition of one extra MGF or PSF as stand by and mechanical sludge dewatering system will be adequate to treat the expected effluent volume & BOD load to be generated from proposed capacity of 120 tpd kraft paper from waste paper to meet the standards as per CPCB charter provided that ETP operates under optimum conditions.

Note: - This report is based on the technical information provided by the mill and analysis of primary clarifier sample provided by the mill and cannot be deemed to be a certificate for any legal implications.

Dr. S. Panwar
15/12/16

Dr. S. Panwar
Sc. G & Head
Environmental Management Division
Central Pulp & Paper Research Institute
Saharanpur-247001 (U.P.)

617



IQ SENSOR NET <> LAB MIQ/TC 2020 XT WTW

01 ADI 2024 15 11

Water location

01	7.97	pH	27.4 °C	15111025
02	26.2 m3/h	FLOW	8.71 mA	19350548
03	12.7 mg/l	TSS	104.6 #	15230850
04	93.2 mg/l	CTDLo	155.3 #	15230850
05	0.5 mg/l	TKD	155.3 #	15230850

1 sensor via Display/Buttons

STATUS

M C S ESC OK

Open Channel Flow Meter

24-04-01 14:15:49
LN: 0.109±0.015
QV: 019.869m³/h
Σ: 00175551.35±3

Exit

Up

Down

Menu
Save



619 ANNEXURE: R4/E (Colly)

24

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Vill.: Khabarwala, P.O.: Jaintanwala, Near Garhi Cantt., Dehradun - 248003, Uttarakhand

TEST REPORT

Name & Address of Client:		ULR No.:	TC550723000008032F
M/s. Sagar Paper Mills Pvt. Limited Village Lathardeva Hoon, 5 km Manglore-Jhabrera Road Distt.:Haridwar, (U.K.)		Reporting Date:	19/12/2023
		Date of Sampling	13/12/2023
		Receipt Date:	13/12/2023
		Period of Testing:	14/12/2023-19/12/2023
		Sample Collected By:	Lab. Rep.
		Sampling Type:	Grab
Sample Description:	ETP Inlet	Preservation	Refrigerated
Sampling Location:	ETP Area	Format No:	7.8-F-01
Sampling & Analysis Protocol	IS: 3025 ,(Part-1)	Party Reference No:	By Mail
Sample Quantity	3 Ltr.	Parameter Required	As per work order

TEST RESULTS

S. No.	Parameters	Results	Unit	Protocol Used
1.	pH	6.64	-	APHA 23 rd Edi.2017-4500 H+B,Electrometric Method
2.	COD	4454	mg/l	APHA 23 rd Edi.2017.5220B, Open Reflux Method
3.	BOD (3 Days at 27 °C),	942.8	mg/l	IS-3025 (P-44)1993,RA2019
4.	Total Suspended Solid,	3246	mg/l	APHA 23 rd Edi.2017 -2540 B,Gravimetric Method
5.	Total Dissolved Solids	1984.2	mg/l	APHA 23 rd Edi.2017 -2540 B,Gravimetric Method
6.	Oil and Grease	Nil	mg/l	APHA 23 rd Edi.2017 -5520 C B Partition Gravimetric Method

Checked by:



NOTE: 1. The results listed refer only to the tested sample & applicable parameters
2. Total liabilities of our lab will be restricted to the invoice amount only
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TEST REPORT

Name & Address of Client:		ULR No:	TC550723000008033F
M/s. Sagar Paper Mills Pvt. Limited Village Lathardeva Hoon, 5 km Manglore-Jhabrera Road Distt.:Haridwar, (U.K.)		Reporting Date:	19/12/2023
		Date of Sampling	13/12/2023
		Receipt Date:	13/12/2023
		Period of Testing:	14/12/2023-19/12/2023
		Sample Collected By:	Lab. Rep.
		Sampling Type:	Grab
Sample Description:	ETP Outlet	Preservation	Refrigerated
Sampling Location:	ETP Area	Format No:	7.8-F-01
Sampling & Analysis Protocol	IS: 3025, (Part-1)	Party Reference No:	By Mail
Sample Quantity	3 Ltr.	Parameter Required	As per work order

TEST RESULTS

S. No.	Parameters	Results	General Std. Limit for Discharge (Inland Surface Water)	Units	Protocol Used
1.	pH	7.38	6.5-9.0	-	APHA 23 rd Edi.2017-4500 H+B,Electrometric Method
2.	COD	144.4	250	mg/l	APHA 23 rd Edi.2017.5220B, Open Reflux Method
3.	BOD (3 Days at 27 °C)	18.6	30	mg/l	IS-3025 (P-44)1993,RA2019
4.	Total Suspended Solid	22.8	100	mg/l	APHA 23 rd Edi.2017 -2540 B,Gravimetric Method
5.	Total Dissolved Solids	980.2	-	mg/l	APHA 23 rd Edi.2017 -2540 B,Gravimetric Method
6.	Oil and Grease	Nil	10	mg/l	APHA 23 rd Edi.2017 -5520 C B Partition Gravimetric Method

End of Report



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TEST REPORT

Name & Address of Client:		ULR No:	TC550723000008034F
M/s. Sagar Paper Mills Pvt. Limited Village Lathardeva Hoon, 5 km Manglore-Jhabrera Road Distt.:Haridwar, (U.K.)		Reporting Date:	19/12/2023
		Date of Sampling	13/12/2023
		Receipt Date:	13/12/2023
		Period of Testing:	14/12/2023-19/12/2023
		Sample Collected By:	Lab. Rep.
		Sampling Type:	Grab
Sample Description:	Ground Water	Preservation	Refrigerated
Sampling Location:	Borewell	Format No:	7.8-F-01
Sampling & Analysis Protocol	IS: 3025, (Part-1)	Party Reference No:	By Mail
Sample Quantity	2 Ltr.	Parameter Required	As per work order

TEST RESULTS

S. No.	Parameters	Test-Methods	Results	Units	Limit of IS: 10500-2012	
					Desirable Limits (Max)	Permissible Limits the absence of Alternate Source (Max.)
1.	pH (at 25°C)	IS 3025 (Part-11) 1983, RA 2017, Electrometric Method	7.12	-	6.5 to 8.5	No relaxation
2.	Color	IS 3025 (Part-4) 2021, Platinum cobalt (visual comparison method)	BDL (DL-5)	Hazen	5	15
3.	Turbidity	IS 3025 (Part-10) 1984, RA 2017, Nephelometric method	BDL (DL-1)	NTU	1	5
4.	Odour	IS 3025 (Part-5) 2018	Agreeable	-	Agreeable	Agreeable
5.	Taste	IS 3025 (Part-7) 2017	Agreeable	-	Agreeable	Agreeable
6.	Total Hardness as CaCO ₃	IS 3025 (Part-21) 2009, RA 2019, (a) EDTA method	156.4	mg/l	200	600
7.	Calcium as Ca	IS 3025 (Part-40) 1991, RA2019, (a) EDTA titrimetric method,	32.2	mg/l	75	200
8.	Alkalinity as CaCO ₃	IS 3025 (Part-23) .1996, RA2019 Titrametric Method	124.6	mg/l	200	600
9.	Chloride as Cl	IS 3025 (Part-32) .1988, RA 2019 Argentometric Method	38.8	mg/l	250	1000
10.	Cyanide as CN	IS 3025 (Part-27) 1986, RA 2019	BDL (DL-0.002)	mg/l	0.05	No relaxation
11.	Magnesium as Mg	IS 3025 (Part-46) 1994, RA2019, Volumetric method using EDTA	26.5	mg/l	30	100
12.	Total Dissolved Solids	IS 3025 (Part-16),1984, RA 2017, Gravimetric method	186.6	mg/l	500	2000
13.	Sulphate as SO ₄	IS 3025 (Part-24), 1986, RA2019, Turbidity method.	24.2	mg/l	200	400
14.	Flouride as F	APHA 23 rd Edi.2017, 4500 F-D SPADNS Method	0.04	mg/l	1.0	1.5

Checked by: *[Signature]*



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TEST REPORT

ULR No: TC550723000008034F

S. No.	Parameters	Test Methods	Results	Units	Limit of IS 10500-2012	
					Desirable Limits (Max.)	Permissible Limits the absence of Alternate Source (Max.)
15.	Nitrate as NO ₃	IS 3025 (P-34) 1988, RA 2019, (a) Chromotropic acid method	2.4	mg/l	45	No relaxation
16.	Iron as Fe	IS 3025 (P-53) 2003, RA 2019, 1,10 Phenanthroline Method	0.28	mg/l	0.3	No relaxation
17.	Aluminum as Al	IS 3025 (P-55) 2003	BDL(DL-0.03)	mg/l	0.03	0.2
18.	Boron	IS 3025 (P-57) 2005, RA2017, (b) Colorimetric curcumin method,	BDL (DL-0.50)	mg/l	0.5	1
19.	Hexa Chromium as Cr+6	IS 3025 (P-52) 2003, RA 2019 Diphenylcarbazide method,	BDL(DL-0.001)	mg/l	0.05	No relaxation
20.	Phenolic Compound	APHA 23 rd Edition 2017, 5530 D	BDL (DL-0.001)	mg/l	0.001	0.002
21.	Mineral Oil	Clause 6 IS:3025(Part-39), 2021	BDL (DL-0.03)	mg/l	0.5	No Relaxation
22.	Anionic Detergents as MBAS	APHA 23 rd Edition, 5540 C	BDL (DL-0.04)	mg/l	0.2	1.0
23.	Zinc as Zn	IS 3025 (Part-49) 1994, RA2019, (b) Atomic Absorption Method	BDL (DL-0.07)	mg/l	5	15
24.	Copper as Cu	IS 3025 (Part-42) 1992, RA2019, (b) Atomic Absorption Method	BDL (DL-0.02)	mg/l	0.05	1.5
25.	Manganese as Mn	IS 3025 (Part-59) 2006, RA2019, (b) Atomic Absorption Method	BDL (DL-0.10)	mg/l	0.1	0.3
26.	Cadmium as Cd	IS 3025 (Part-41) 1992, RA2019, (b) Atomic Absorption Method	BDL (DL-0.001)	mg/l	0.003	No Relaxation
27.	Lead as Pb	IS 3025 (Part-47) 1994, RA2019, (b) Atomic Absorption Method	BDL (DL-0.001)	mg/l	0.01	No Relaxation
28.	Selenium as Se	IS 3025 (Part-56) 2003, RA2019, (b) Atomic Absorption Method	BDL (DL-0.01)	mg/l	0.01	No Relaxation
29.	Arsenic as As	IS 3025 (Part-37) 1988, RA2019, (b) Atomic Absorption Method	BDL (DL-0.01)	mg/l	0.01	0.05
30.	Mercury as Hg	IS 3025 (Part-48) 1994, RA 2019	BDL (DL-0.01)	mg/l	0.001	No Relaxation
31.	Sodium as Na	IS 3025 (Part-45) 1983	68.4	mg/l	-	-
32.	Potassium as K	IS 3025 (Part-45) 1983	2.6	mg/l	-	-
33.	Conductivity	IS 3025 (Part-14)	398.4	µS/cm	-	-

** BDL: Below Detected limit

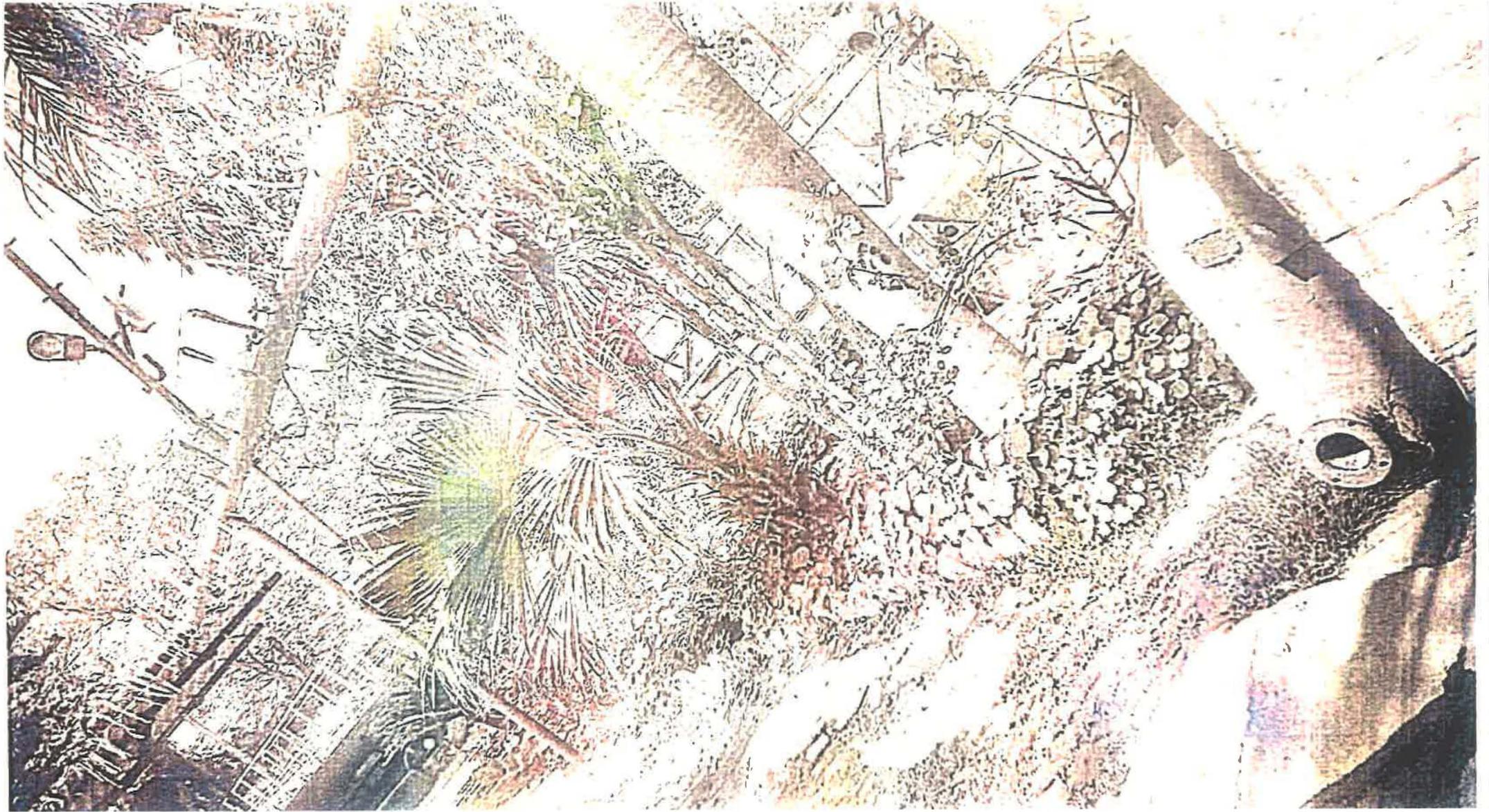
[Signature]
BY: 1.



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**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 79 of 2023)

IN THE MATTER OF:

Hari Prakash

..... Applicant

Versus

**Uttam Sugar Mills Ltd.,
Libberhedi & Ors.**

..... Respondents

KNOW ALL to whom these presents shall come that I, Anil Kumar aged about 64 years S/o Sh. Suganchand, director of M/s Sagar Paper Mills (P) Ltd. having its Unit at: Khasra No. – 223 & 225, 5th KM Stone Mangalore – Jhabrera Road, Latherdeva Hoon, Tehsil – Roorkee, District – Haridwar, Uttarakhand (the Respondent No.4 herein) do hereby appoint: -

ANUBHAV ANAND ARON, ABHINAV ANAND (Advocates)

A-901, Apex Golf Avenue, Sector-1, Greater Noida West, U.P. – 201 306

Mob: 9811764256; 9582416270; E-mail: abhinav.legal@gmail.com

(Hereinafter called the Advocate) to be my/our Advocate in the above noted case authorize him:-

- To act, appear and plead in the above noted case in this Tribunal/Court or in any other Tribunal/Court in which the same may be tried or heard and also in the appellate Court including the High Court subject to payment of fees separately for each Court by me/us.
- To sign, file, verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
- To file and take back documents, to admit and/or deny the documents of the opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings.
- The deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign, the power of attorney on our behalf.
- And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.
- And I/We undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.
- And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.
- And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fees are paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this day of 2024.
Accepted subject to the terms of the fees

ANUBHAV ANAND ARON & ABHINAV ANAND
(D/1848/2003) (D/762/2007)
(Advocates)

For Sagar Paper Mills Pvt. Ltd.

[Signature]
Director
Client



Reply – Respondent No.4 (O.A. No. 79 of 2023)

1 message

Abhinav Anand <abhinav.legal@gmail.com>

Fri, Apr 19, 2024 at 3:01 PM

To: "rkhuranalegal@gmail.com" <rkhuranalegal@gmail.com>, hasil jain <advjain25@gmail.com>

Sir,

Kindly find attached herein the Reply to be filed by the Respondent No.4 i.e. M/s Sagar Paper Mills (P) Ltd. before the Hon'ble National Green Tribunal, New Delhi in O.A. No.79 of 2023 (Hari Prakash Vs. Uttam Sugar Mills Ltd., Libberhedi & Ors.).

Regards,

Abhinav Anand
(Advocate)
Mob: 9582416270

 **Reply - Sagar Paper Mills Pvt Ltd.pdf**
6166K